

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
ORIGINAL APPLICATION NO.12 OF 2023**

**IN THE MATTER OF:**

K. Ramesh Babu,  
Hyderabad.

.....Applicant(s)

Versus

Union of India,  
Rep. by its Secretary,  
MoEF&CC, New Delhi and Ors.

.....Respondents(s)

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Place: Kothagudem

Date: 03.04.2023

  
H. Yasmeen Ali

Counsel for the Respondent

**REPORT FILED BY RESPONDENT NO. 7****QUARRY LEASES FOR BUILDING STONE & ROAD METAL IN THOGUDEM VILLAGE OF PALVANCHA MANDAL:**

1. It is submitted that as per record, the Dy. Director of Mines & Geology, Warangal has granted the (09) quarry leases for Building stone & Road metal in Thogudem village, Palvancha mandal as per Telangana State Minor Mineral Concession Rules, 1966 which are **private patta lands and the all applicants are belongs to Tribes** and the said quarry leases were executed by the Asst. Director of Mines & Geology, Kothagudem and issued work orders for commencement of quarrying operations. The details of quarry leases are submitted as below:

Sl. No	Name of the Quarry Lease holder	Sy.No. & Extent in Ha.	Lease Period	Status
1.	Sri Vage Venkateswar Rao	20, 2.023	19.08.15 to 18.08.25	Lease is in force. But Not in operation
2.	Sri Banoth Ramaiah	12 & 14, 5.058	07.05.15 to 06.05.25	Lease is in force. But Not in operation
3.	Smt Ch. Nagamma	42 & 43, 4.00	13.06.11 to 12.06.26	Determined on 16.11.2022
4	Sri Lunavath Kishan	29 & 30, 6.33	10.01.18 to 09.01.28	Determined on 16.11.2022
5.	Sri Islavath Raju	46, 0.800	23.02.06 to 22.02.16	Lease period expired & Renewal filed on 18.11.2015 which is under process
6.	Smt Ch. Nagamma	42 & 43, 1.00	22.08.06 to 21.08.16	Lease period expired & Renewal filed on 13.05.2016 which is under process
7.	Sri Boda Chittibabu	20/A, 1.00	16.05.07 to 15.05.17	Lease period expired & Renewal filed on 16.03.2017 which is under process
8.	Sri Settipalli Narsimha Rao	12, 1.00	16.05.07 to 15.05.17	Lease period expired & Renewal filed on 21.01.2017 which is under process
9.	Sri Sode Satish	22, 1.00	23.06.07 to 22.06.17	Lease period expired & Renewal filed on 29.03.2017 which is under process

**INSPECTION & DGPS/ ETS SURVEY OF (09) QUARRY LEASES:**

2. It is submitted that this office Surveyor along with Empanelled agency (M/s. Chaitanya Geo Surveys) have conducted DGPS survey of the (09) quarry lease areas falling in Thogudem village, Palvancha mandal on various dates i.e., 21.08.2017, 23.08.2017, 29.08.2017, 25.10.2017, 31.10.2017 & 17.08.2018 and also conducted ETS survey on various dates i.e. 13.09.2019 to 16.09.2019, 18.09.2019, 21.09.2019, 22.09.2019 & 06.04.2022 and the agency has submitted reports along with DGPS & ETS maps to this office.

**ISSUING OF DEMAND NOTICES TO THE QUARRY LEASE HOLDERS**

3. It is submitted that as per above ETS survey reports submitted by the empanelled agency i.e. M/s. Chaitanya Geo-Surveys and their findings, it was revealed that certain lease holders have excavated the mineral quantity more than the permitted quantity within the quarry leased area and some of the lease holders conducted quarry operations outside the leased area. Hence, the ADM&G, Kothagudem has issued Show cause notices to (09) quarry lease holders on 12.05.2022 & 16.05.2022 followed by revised show cause notices and demand notices as per re-ETS survey with a direction to pay the normal seig.fee along with (05/10) times penalty for the mineral quantity excavated more than the

permitted quantity within the quarry leased area and the quantity excavated outside the leased area as per Rule 34 and 26(2) & 26(3)(ii) of TSMMC Rules'1966.

The details are submitted as below

Sl. No	Name of the Quarry Lease holder	Show cause & Demand notice No. & Date	Normal Seig.fee in Rs.	5 times Penalty (for excavation of excess quantity within the leased area)	10 times Penalty (for excavation of outside the leased area )	Total	Date of Dispatch Permits Stopped	Status of the Quarry leases
1.	Sri Vage Venkateswar Rao	Revised SCN No.1575/Q/2012, Dt: 02.07.2022 & Demand notice no.1575/Q/2012, dt: 10.08.2022	3,76,15,055.40	6,11,07,852	25,39,34,850	35,26,57,757.40	21.07.2022	Not in operation
2.	Sri Banoth Ramaiah	Revised SCN No. 236/Q/2014, Dated: 02.07.2022 & demand notice no. 236/Q/2014, dt: 10.08.22	8,61,45,637.50	11,99,30,362.5	62,15,95,650	82,76,71,650.00	01.07.2022	Not in operation
3.	Smt Ch. Nagamma	SCN No. 5306/Q/2009, Dated: 12.05.2022 and Demand notice No. 5306/Q/2009, dt: 24.06.2022	2,67,56,382.75	13,37,81,913.75	-	16,05,38,296.50	01.01.2020	Not in operation
4.	Sri Lunavath Kishan	SCN No. 2242/Q/2015, Dated: 12.05.2022 and demand notice No. 2242/Q/2015, dt: 21.06.2022	2,57,51,700	12,87,58,500	-	15,45,10,200	26.11.2019	Not in operation
5.	Sri Islavath Raju	SCN No. 2291/Q/2005, Dated: 16.05.2022 and demand notice No. 2291/Q/2005, dt: 21.06.2022	1,81,25,557.50	6,82,26,112.5	4,48,03,350	13,11,55,020	23.02.2016	Not in Operation
6.	Smt Ch. Nagamma	SCN No. 5577/Q/2009, dt: 12.05.2022 and Demand Notice No. 5577/Q/2009, dt: 24.06.2022	4,77,38,580.75	16,58,24,437.5	14,57,36,932.5	35,92,99,950.8	22.08.2016	Not in Operation
7	Sri Boda Chittibabu	Revised SCN NO. 1005/Q/2004, Dated: 02.07.2022 & demand notice no. 1005/Q/2004, dt: 10.08.2022	4,06,23,979.00	97,53,022.5	38,67,33,750	43,71,10,752.50	01.01.2017	Not in Operation
8	Sri Settupalli Narsimha Rao	Revised SCN No. 1105/Q/2011, Dated: 02.07.2022 & demand notice no. 1105/Q/2011, dt: 10.08.2022	4,81,60,710.00	12,03,24,262.5	24,09,58,575	40,94,43,547.50	06.02.2019	Not in Operation
9	Sri Sode Satish	SCN notice no. 90/Q/2007, Dated: 02.07.2022 & demand notice	1,57,17,780.00	-	15,71,77,800.00	17,28,95,580.00	01.11.2014	Not in Operation

		no. 90/Q/2007, dt: 10.08.22						
			34,66,35,382.9 0	80,77,06,463. 25	185,09,40,907. 50	300,52,82,754.15		

It is further submitted that out of (09) quarry leases,(01) quarry lease holder namely Sri Boda Chitti Babu has filed revision application before the Government against to the demand notice issued by the Asst. Director of Mines & Geology, Bhadradi Kothagudem. Further the Government has conducted hearings on the said revision application held on 23.12.2022 and awaited for orders in the matter.

**INSPECTION OF (06) STONE CRUSHERS & ISSUED DEMAND NOTICES TO THE STONE CRUSHER UNIT HOLDERS**

- It is submitted that, the Technical staff of Asst. Director of Mines & Geology, Bhadradi Kothagudem have inspected the (06) Stone crusher units falling in Thogudem village of Palvancha mandal on 12.05.2022 and noticed that all stone crushers are not in operation. Further verified the mineral stocks which available at crusher site in various grades in the form of heaps and recorded the average measurements of such mineral stocks.
- Accordingly, the Asst. Director of Mines & Geology, Bhadradi Kothagudem has issued Show cause notices to (06) unit holders to submit the documentary evidences in token of having royalty paid transit forms for the mineral stocks available at their stone crushers. But as the crusher owners failed to produce the documentary evidence, the Asst. Director of Mines & Geology, Bhadradi Kothagudem has issued demand notices for payment of Normal Seig.fee along with (05) times penalty under Rule 26 sub-rule (3) (ii) of Telangana State Minor Mineral Concession Rules, 1966.

The details are submitted as below.

Sl. No.	Name of the stone crusher	Location	Show cause & Demand notice No. & Date	Normal Seig fee in Rs.	Penalty (5 times)	Total	Status of the stone crusher
1	M/s R.K. Crushers	32, 33, Thogudem (V), Palvancha (M)	SCN 1256/MDR-KTDM/2020, Dt: 14.06.2022 Demand notice No. 1256/MDR-KTDM/2020, dt: 10.08.2022	2,08,877.5	10,44,387.5	12,53,265	Not in operation
2	M/s Bhavani Metals	19, Thogudem (V), Palvancha (M)	SCN 3708/MDR-KTDM/2017, Dt: 14.06.2022 Demand notice NO. 3708/MDR-KTDM/2017, dt: 11.08.2022	51,382.5	2,56,912.5	3,08,295	Not in operation
3	M/s Kanaka Durga Stone Crushers	34,35,36,37, Thogudem (V), Palvancha (M)	SCN 1308/MDR/2017, dt: 14.06.22 Demand notice No. 1308/MDR/2017, dt: 10.08.22	75,887.5	3,79,437.5	4,55,325	Not in operation
4	M/s Venkateswara Stone Industries	41, Thogudem (V), Palvancha (M)	SCN 724/MDR/2013, Dt: 14.06.2022 Demand notice No. 724/MDR/2013, dt: 10.08.2022	2,76,802.5	13,84,012.5	16,60,815	Not in operation
5	M/s TCMM Engineers & Erectors	17/A, Thogudem (V), Palvancha (M)	SCN, 1686/MDL/2016, dt: 14.06.2022 Demand notice No.	1,97,307.5	9,86,537.5	11,83,845	Not in operation

			1686/MDL/2016, dt: 10.08.2022				
6	M/s Sai Ganesh Metals	36, Thogudem (V), Palvancha (M)	SCN 1436/MDL/2016, dt: 14.06.2022 Demand notice No. 1436/MDL/2016, dt: 11.08.2022	2,23,762.5	11,18,812.5	13,42,575	Not in operation
		TOTAL		10,34,020	51,70,100	62,04,120	

**ACTION TAKEN BY THE ASST. DIRECTOR OF MINES & GEOLOGY, BHADRADRI KOTHAGUDEM DISTRICT**

**(a) SUBMISSION OF DETERMINATION/CANCELLATION PROPOSALS TO THE DY. DIRECTOR OF MINES & GEOLOGY, WARANGAL FOR NON PAYMENT OF DIFFERENTIAL DEADRENT FOR THE YEAR 2022-23.**

6. It is submitted that, the Asst. Director of Mines & Geology, Bhadradi Kothagudem has submitted proposals to the Dy. Director of Mines & Geology, Warangal for determination of quarry leases held by Smt Ch. Nagamma & Sri Lunavath Kishan for non-payment of differential advance dead rent for the year 2022-23. Subsequently, the Dy. Director of Mines & Geology, Warangal has determined the above (02) quarry leases (**Order copies enclosed as Annexure (I & II)**).

The details are submitted as below.

Sl. No.	Name of the Quarry Lease holder	Location & Extent	ADM&G Determination Proposals to the DDM&G, Wgl vide Lr no. & date	Violations	Determination Orders of the DDM&G, Wgl	Status of the Lease
1.	Smt Ch. Nagamma	Sy.No.42 & 43, Thogudem (V), Palvancha (M) Ext: 4.00 Ha	Lr.No. 5577/Q/2009, Dt:08-09-2022 & 19-9-2022	Non-payment of differential dead rent for the year 2022-23.	Memo no. 2909/QL-2/KMM/2011, dt: 16.11.2022	<b>Quarry Lease determined and not in Operation</b>
2.	Sri Lunavath Kishan	Sy.No. 29, 30 of Thogudem (V), Palvancha (M) Ext: 6.330 Ha	Lr.No. 2242/Q/2015, Dt:08-09-2022 & 19-9-2022	Non-payment of differential dead rent for the year 2022-23.	Procs.No.218/QL-2/KMM/2016, dt: 16.11.2022	<b>Quarry Lease determined and not in Operation</b>

**(b) NOTICE TO ALL THE QUARRY LEASE HOLDERS FOR STOPPAGE OF QUARRYING OPERATIONS.**

7. It is submitted that to curb illicit excavation and transportation of mineral from the quarry leases in Thogudem village of Palvancha mandal, the Asst. Director of Mines & Geology, Bhadradi Kothagudem vide Lr.No. 2040/GC/2017, dt: 03.02.2023 has issued notice to all the quarry lease holders in Thogudem village of Palvancha mandal and directed to immediately stop the quarrying operations (excavation and transportation of mineral) from their respective quarry leases and do not operate any further Quarrying Operations in their quarry lease areas until realization of the demand amounts and necessary clearance from this office on submission of statutory clearances (**copy enclosed as Annexure- III)**).

**(c) CORRESPONDENCE WITH THE LOCAL REVENUE AND POLICE DEPARTMENTS TO KEEP STRICT VIGIL OVER THE QUARRIES FOR STOPPAGE OF OPERATIONS**

8. The Asst. Director of Mines & Geology, Bhadradi Kothagudem vide Lr.No. 2040/GC/2017, dt: 09.02.2023 has addressed a letter to the Tahsildar, Palvancha and the Station House office, Palvancha PS to keep constant strict vigil over the above said quarry lease areas to curb the illegal quarrying and transportation of mineral and submit action taken report to this office from time to time (**copy enclosed as Annexure-IV)**).

(d) **CORRESPONDENCE WITH THE LOCAL ELECTRICITY DEPARTMENT FOR DISCONNECTION OF POWER SUPPLY TO THE (06) STONE CRUSHER UNITS**

9. The Asst. Director of Mines & Geology, Bhadradi Kothagudem vide Lr.No. 2040/GC/2017, dt: 10.02.2023 has addressed a letter to the Asst. Divisional Engineer, TSNPDCL, Palvancha with a request to disconnect the power supply to the (06) stone crushers in Thogudem village of Palvancha mandal until payment of penalty amounts and further orders from this office, so as to control Mineral Revenue leakage to the Government exchequer and the same was reminded vide Lr.No. 2040/GC/2017, Dt: 25.03.2023 for immediate action (**copies enclosed as Annexure V & VI**).

(e) **NOTICE TO ALL THE STONE CRUSHER UNITS FOR STOPPAGE OF STONE CRUSHING OPERATIONS.**

10. The Asst. Director of Mines & Geology, Bhadradi Kothagudem vide Lr.No. 2040/GC/2017, dt: 10.03.2023 has issued notice to (06) stone crusher unit holders with a direction to immediately stop the stone crushing operations and further do not operate their respective stone crusher until clearance from this office. If failure, necessary action will be initiated as per rules in force (**copy enclosed as Annexure VII**).

(f) **SUBMISSION OF DETERMINATION/CANCELLATION PROPOSALS TO THE DY. DIRECTOR OF MINES & GEOLOGY, WARANGAL FOR NON SUBMISSION OF STATUTORY CLEARANCES i.e EC, CFE, CFO**

11. It is submitted that the Asst. Director of Mines & Geology, Bhadradi Kothagudem has submitted proposals to the Dy. Director of Mines & Geology, Warangal for determination of quarry leases held by Sri Vage Venkateswar Rao & Sri Banoth Ramaiah due to non-submission of statutory clearances i.e. Environmental Clearance, CFE & CFO. Subsequently, the Dy. Director of Mines & Geology, Warangal has issued Show cause notices to the lease holders with a direction to show cause within (15) days from the date of receipt of the notice as to why action should not be taken for determination of quarry lease under Rule 31 (XVI) of TSMMC Rules, 1966 (**copies enclosed as Annexure (VIII & IX)**).

The details are submitted as below.

Sl. No.	Name of the Quarry Lease holder	Location & Extent	Determination proposals to the DDM&G, Warangal vide Lr.No. & Date	Violations	DDM&G, Warangal Show cause notice No. & Date	Status of the Lease
1.	Sri Vage Venkateswar Rao	Sy. No. 20 of Thogudem (V), Palvancha (M) Ext: 2.023 Ha	1575/Q/2012, dt. 08.02.2023	Non-compliance of statutory clearances i.e. Environmental Clearance (EC), CFE & CFO	1575/QL-2/KMM/2012, dt : 24.03.2023	<b>The determination of quarry lease by the DDM&amp;G, Wgl is under progress and Not in operation</b>
2.	Sri Banoth Ramaiah	Sy.No.12 & 14, Thogudem (V), Palvancha (M) Ext: 5.058 Ha	236/Q/2014, dt. 08.02.23	Non-compliance of statutory clearances i.e. Environmental Clearance (EC), CFE & CFO	236/QL-2/KMM/2014, dt : 24.03.2023	<b>The determination of quarry lease by the DDM&amp;G, Wgl is under progress and Not in operation</b>

(g) **SUBMISSION OF PROPOSALS TO THE DY.DIRECTOR OF MINES & GEOLOGY, WARANGAL UNDER R.R.ACT-1864**

12. It is submitted that for realization of pending Mineral Revenue dues payable by the quarry lease holders as per demand notice, the Asst. Director of Mines & Geology, Bhadradi Kothagudem has submitted proposals to the Dy. Director of Mines & Geology, Warangal with a request to issue the necessary certificate under Revenue Recovery Act, 1864.

The details are submitted as below: (Copy enclosed as Annexure-X)

Sl.No.	Name of the Lease Holder	ADM&G Lr.No. & Date to the Dy.Director of Mines & Geology, Warangal
1.	Smt Ch.Nagamma (4.00 Ha)	5577/Q/2009, Dt 25.03.2023
2.	Smt Ch.Nagamma (1.00 Ha)	5306/Q/2009, Dt: 25.03.2023
3.	Sri Lunavath Kishan	2242/Q/2015, Dt: 25.03.2023
4.	Sri Islavath Raju	2291/Q/2005, Dt: 25.03.2023
5.	Sri Vage Venkateswar Rao	1575/Q/2012, Dt: 25.03.2023
6.	Sri Banoth Ramaiah	236/Q/2014, Dt: 25.03.2023
7.	Sri Boda Chitti Babu	1005/Q/2004, Dt: 25.03.2023
8.	Sri Settipalli Narasimha Rao	1105/Q/2011, Dt: 25.03.2023
9.	Sri Sode Satish	90/Q/2007, Dt: 25.03.2023

**(h) REGULAR INSPECTIONS OF QUARRY LEASES**

13. It is submitted that to prevent illegal excavation of mineral from the quarry leases, the Asst. Director of Mines & Geology, Bhadradi Kothagudem and their Technical staff have frequently inspected the quarry leases in Thogudem village of Palvanha mandal and noticed all the quarry leases were not in operation. No men and machinery was noticed in the premises of quarry leases.

It is submitted that in addition to the above regular inspections, the Mines, Revenue and Police department officials have conducting joint surprise inspections/ checking's of quarry leases and noticed all the quarry leases are not in operation. The details of inspections/ surprise checking's of quarry leases and their findings are submitted in enclosed statement as **Annexure – XI**.

**(i) CHECKING OF MINERAL TRANSPORTING VEHICLES**

14. It is submitted that to curb illicit transportation of mineral from the quarry leases and stone crusher units falling in Thogudem village of Palvanha mandal, the Technical staff of Asst. Director of Mines & Geology, Kothagudem have conducting regular route checking of mineral transporting vehicles at vulnerable points in the district and collected the penalty from the defaulters for illicit/ excess transportation of mineral.

The details of no. of cases booked and penalty realized are submitted as below.

Sl. No	Year	No. of cases booked	Penalty realized in Rs./-
1	2017-18	5	30,150
2	2018-19	8	41,772
3	2019-20	14	59,495
4	2020-21	1	6,372
5	2021-22	5	55,625
6	2022-23 (upto 31.03.2023)	16	2,43,973

**COLLECTION OF DISTRICT MINERAL FUND (DMF) FROM THE QUARRY LEASE HOLDERS**

15. It is submitted that the following quarry lease holders of Thogudem village, Palvancha mandal have paid the District Mineral Fund (DMF) as per G.O.Ms.No. 3, 4 & 5, dt: 20.01.2016 and the said fund is being utilized in various development works in Bhadradi Kothagudem district.

The details of quarry wise DMF collections are submitted as below:

Sl.No.	Name of the Lease Holder	DMF Paid in (Rs.)
1.	Smt Ch.Nagamma (4.00 Ha)	7,47,502
2	Sri Lunavath Kishan	5,43,375
3.	Sri Vage Venkateswar Rao	20,76,335
4.	Sri Banoth Ramaiah	11,68,110
5.	Sri Boda Chitti Babu	13,500
6.	Sri Settipalli Narasimha Rao	6,71,760
<b>TOTAL</b>		<b>52,20,582</b>

In view of the above, it is submitted that after demand notices issued to the quarry lease and stone crusher unit holders in Thogudem village of Palvancha mandal, Bhadradi Kothagudem District, Telangana state, to prevent the quarry and stone crushing operations and to curb illegal quarrying and transportation of mineral if any from the said quarry leases and stone crusher units, the Asst. Director of Mines & Geology, Bhadradi Kothagudem has taken all possible steps as submitted above and further submitted that ;

“All the quarry leases were not in operation since long back. The Mines department has not issuing the dispatch permits to the quarry lease holders and stone crusher unit holders and not allowing them to continue their operations until submission of statutory clearances i.e. Environment clearance(EC),CFE &CFO and realization of pending demand amounts as per demand notices”.

The Mines department found violations, excess mining and imposed penalty of 265.86 Crores on the Private Respondents, for the illegality and violations of the orders issued by the Asst. Director of Mines.

In light of the above facts and submissions, it is therefore prayed the Hon'ble National Green Tribunal (Southern Zone) Chennai to dismiss the O.A and pass order or other order(s) as deemed fit in the circumstances of the case in the interest of justice.

Date: 03.04.2023  
Place: Kothagudem

  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem District.

**GOVERNMENT OF TELANGANA**  
**PROCEEDINGS OF THE DEPUTY DIRECTOR OF MINES & GEOLOGY, WARANGAL**  
**Present: Sri. P. Madhusudan Reddy, M.Sc.,**  
**Deputy Director**

Procs.No.2909/QL-2/KMM/2011

Dt: 16-11-2022

Sub: - Mines and Quarries – Quarry Lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.42 & 43 of Thogudem (Vg) Palvoncha (M) Badradri Kothagudem District held by Smt. Ch. Nagamma – Determination – Orders – Issued – Reg.

Ref: - 1. This office Procs.No.2909/Q4/2011 Dt: 07-06-2011.  
 2. Procs No.5577/Q/2009 Dt: 13-06-2011 of ADM&G, Badradri Kothagudem.  
 3. Lr.No.5577/Q/2009 Dt: 08-09-2022 of ADM&G, Badradri Kothagudem.  
 4. This office SCN No.2909/QL-2/KMM/2011 Dt: 23-08-2021 & 16-9-2022.  
 5. Lr.No.5577/Q/2009 Dt: 19-9-2022 of ADM&G, Badradri Kothagudem.

\* \* \*

**ORDERS:**

In the reference 1<sup>st</sup> cited, the Quarry Lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.42 & 43 of Thogudem (Vg) Palvoncha (M) Badradri Kothagudem District was granted in favour of Smt. Ch. Nagamma. They were issued orders in the reference 2<sup>nd</sup> cited to work the quarry upto 12-06-2026.

In the reference 3<sup>rd</sup> cited, the Asst. Director of Mines & Geology, Badradri Kothagudem has submitted proposals for determination of Quarry Lease stating that the lessee has paid partial Advance Dead Rent for the years 2021-22 & 2022-23 and not paid the balance amount till to date and also requested to pay the difference Dead Rent and refundable security deposit for the quarry lease for Building Stone & Road Metal and Gravel in the subject area held by Sri. Lunavath Kishan as per the Government Orders vide G.O.Ms.No.18, Ind. & Comm. (Mines.I) Dept., Dt: 31-03-2022. But, the lessee has not paid the difference dead rent for the year 2022-23 and requested to determine the lease and forfeit the security deposit under rule 31 (XVI) of TSMMC Rules 1966.

Basing on the determination proposals submitted by the ADM&G, Badradri Kothagudem, this office has issued Show Cause Notice vide reference 4<sup>th</sup> cited to the lessee as to why action should not be taken for determination of this Quarry Lease within 15 days from the date of receipt of the notice.

In the reference 5<sup>th</sup> cited, the Asst. Director of Mines & Geology, Badradri Kothagudem has informed that the Technical Staff of their office have inspected the Quarry Lease area as per field observations and as per record, the lessee has not rectified the violations / breaches till date which reported in the inspection report.

Further, the lessee has not submitted any reply to this office to Show Cause Notices till to date though he has not acknowledged the receipt of the Show Cause Notice till to date. As such, it is construed that the lessee has no explanation to offer in the matter.

DESPATCHED ON Dt. 16-11-22  
 VIDE No. 5765 to 5767

In view of the above circumstances, the Quarry Lease held by Smt. Ch. Nagamma for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.42 & 43 of Thogudem (Vg) Palvoncha (M) Badradri Kothagudem District is hereby determined under rules 31 (xiv) of TSMMC Rules, 1966 with immediate effect and the security deposit is adjusted to the Government dues as per under Rule 31 (xvi) of TSMMC Rules, 1966.

*16/11/2022*  
*16/11/2022*  
**Deputy Director of Mines & Geology,  
 Warangal Region:: Warangal**

To  
 Smt. Ch. Nagamma  
 W/o Late Ch. Sambaiah  
 R/o Nallapadu (Vg)  
 Guntur Rural (M)  
 Guntur District, A.P – **By RPAD**

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.

Copy to the Asst. Director of Mines & Geology, Badradri Kothagudem for taking necessary action and he is directed to submit MRA proposals upto the date of determination of QL and keep vigilance on the area to stop workings if any.

THE MINE DEPARTMENT  
 WARANGAL REGION

**GOVERNMENT OF TELANGANA**  
**PROCEEDINGS OF THE DEPUTY DIRECTOR OF MINES & GEOLOGY, WARANGAL**  
**Present: Sri. P. Madhusudan Reddy, M.Sc.,**  
**Deputy Director**

**Procs.No.218/QL-2/KMM/2016**

**Dt: 16-11-2022**

Sub: - Mines and Quarries – Quarry Lease for Building Stone & Road Metal over an extent of 6.330 Hectares in Sy.No.29 & 30 of Thogudem (Vg) Palvoncha (M) Badradri Kothagudem District held by Sri. Lunavath Kishan – Determination – Orders – Issued – Reg.

Ref: - 1. This office Procs.No.2242/Q2/KMM/2016 Dt: 15-12-2017.  
 2. Procs No.2242/Q/2015 Dt: 10-01-2018 of ADM&G, Badradri Kothagudem.  
 3. Lr.No.2242/Q/2015 Dt: 08-09-2022 of ADM&G, Badradri Kothagudem.  
 4. This office SCN No.218/QL-2/KMM/2016 Dt: 23-08-2021 & 16-9-2022.  
 5. Lr.No.2242/Q/2015 Dt: 19-9-2022 of ADM&G, Badradri Kothagudem.

\* \* \*

**ORDERS:**

In the reference 1<sup>st</sup> cited, the Quarry Lease for Building Stone & Road Metal over an extent of 6.330 Hectares in Sy.No.29 & 30 of Thogudem (Vg) Palvoncha (M) Badradri Kothagudem District was granted in favour of Sri. Lunavath Kishan. They were issued orders in the reference 2<sup>nd</sup> cited to work the quarry upto 09-01-2028.

In the reference 3<sup>rd</sup> cited, the Asst. Director of Mines & Geology, Badradri Kothagudem has submitted proposals for determination of Quarry Lease stating that the lessee has paid partial Advance Dead Rent for the years 2021-22 & 2022-23 and not paid the balance amount till to date and also requested to pay the difference Dead Rent and refundable security deposit for the quarry lease for Building Stone & Road Metal and Gravel in the subject area held by Sri. Lunavath Kishan as per the Government Orders vide G.O.Ms.No.18, Ind. & Comm. (Mines.I) Dept., Dt: 31-03-2022. But, the lessee has not paid the difference dead rent for the year 2022-23 and requested to determine the lease and forfeit the security deposit under rule 31 (XVI) of TSMMC Rules 1966.

Basing on the determination proposals submitted by the ADM&G, Badradri Kothagudem, this office has issued Show Cause Notice vide reference 4<sup>th</sup> cited to the lessee as to why action should not be taken for determination of this Quarry Lease within 15 days from the date of receipt of the notice.

In the reference 5<sup>th</sup> cited, the Asst. Director of Mines & Geology, Badradri Kothagudem has informed that the Technical Staff of their office have inspected the Quarry Lease area as per field observations and as per record, the lessee has not rectified the violations / breaches till date which reported in the inspection report.

Further, the lessee has not submitted any reply to this office to Show Cause Notices till to date though he has not acknowledged the receipt of the Show Cause Notice till to date. As such, it is construed that the lessee has no explanation to offer in the matter.

In view of the above circumstances, the Quarry Lease held by Sri. Lunavath Kishan for Building Stone & Road Metal over an extent of 6.330 Hectares in Sy.No.29 & 30 of Thogudem (Vg) Palvoncha (M) Badradri Kothagudem District is hereby determined under rules 31 (xiv) of TSMMC Rules, 1966 with immediate effect and the security deposit is adjusted to the Government dues as per under Rule 31 (xvi) of TSMMC Rules, 1966.

**Sd/- P. Madhusudan Reddy**  
**Deputy Director of Mines & Geology,**  
**Warangal Region:: Warangal**

To  
Sri. Lunavath Kishan  
S/o Surya  
R/o H.No: 5-1-110/2A,  
Marripeda Bunglow, Marripeda (M)  
Warangal District – **By RPAD**

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.  
Copy to the Asst. Director of Mines & Geology, Badradri Kothagudem for taking necessary action and he is directed to submit MRA proposals upto the date of determination of QL and keep vigilance on the area to stop workings if any.

**// ATTESTED //**



**Mineral Revenue Officer**

**GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES AND GEOLOGY**

From  
Sri K. Jai Singh, M.Sc.,  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem District.

To  
All the Quarry Lease holders,  
in Thogudem Village,  
Palvancha Mandal,  
Bhadradi Kothagudem District.

**Notice No: 2040/GC/2017 Dated: 03.02.2023.**

Sub:- Mines & Quarries - Quarry leases for Stone & Metal located in Thogudem Village, Palvancha Mandal, Bhadradi Kothagudem District held by various lease holders-Detected excavation of excess mineral quantity within & encroachment in to outside the leased area and evasion of Seigniorage fee -Demand notices issued-Demand amounts not paid within the stipulated time-Stopped the issuing of dispatch permits- Some allegations/complaints coming about certain illicit quarrying and transportation of mineral going on from Thogudem quarry leases -Directions to immediately stop the quarrying operations (excavation and transportation of mineral) if any and do not operate any further Quarrying Operations in their quarry lease areas-issued-Reg.

Ref: This office (09) demand notices issued to the concerned quarry lease holder in Thogudem village, Palvancha Mandal.

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I invite kind attention to the subject and reference cited, and it is to inform that this office has issued demand notices to the (09) quarry lease holders of Thogudem village of Palvancha mandal as mentioned below for the excavation of excess mineral quantity more than the permitted quantity within the quarry leased area and for the excavation in outside the leased area by encroachment and hence directed them to pay the normal seigniorage fee along with (05/10) times penalty as per Rule 34 and 26(2) & 26(3)(ii) of Telangana State Minor Mineral Concession (TSMCC) Rules'1966, if failure necessary action will be initiated as per Rules in force.

The details are given below:

Sl. No	Name of the Lessee	Mineral	Location & Extent in Ha	Demand Notice No.& Date
1.	Smt.Ch. Nagamma	Stone & Metal	42 & 43, Thogudem (v), Palvancha (M) Ext: 4.000 Ha	5577/Q/2009, Dated: 24.06.2022
2.	Smt Ch. Nagamma	Stone & Metal	42 & 43, Thogudem (v), Palvancha (M) Ext: 1.000 Ha	5306/Q/2009, Dated: 24.06.2022
3.	Sri Lunavath Kishan	Stone & Metal	29, 30, Thogudem (v), Palvancha (M) Ext: 6.330 Ha	2242/Q/2015, dt: 21.06.2022
4.	Sri.Vage Venkateswar Rao	Stone & Metal	20, Thogudem (v), Palvancha (M) Ext: 2.023 Ha	1575/Q/2012, Dated: 10.08.2022
5.	Sri.Banoth Ramaiah	Stone & Metal	12 & 14, Thogudem (v), Palvancha (M) Ext: 5.058 Ha	236/Q/2014, Dated: 10.08.2022
6.	Sri.Boda Chittibabu	Stone & Metal	20/A, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	1005/Q/2004, Dated: 10.08.2022
7.	Sri.Settipalli Narsimha Rao	Stone & Metal	12, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	1105/Q/2011, Dated: 10.08.2022

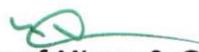
8.	Sri.Sode Satish	Stone & Metal	22, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	90/Q/2007, Dated: 10.08.2022
9.	Sri. Islavath Raju	Stone & Metal	27 & 28, Thogudem (v), Palvancha (M) Ext: 2.000 Ha	2291/Q/2005, Dated: 21.06.2022

But as per record, so far the concerned Quarry lease holders are not paid the demand amount within the stipulated time and also not submitted certain statutory clearances as required as per TSMC Rules'1966. Hence this office has stopped the issuing of dispatch permits to the concerned quarry lease holders for excavation & transportation of mineral from their respective quarry leases until clearance from this office.

In this regard it is to inform that some allegations/complaints are coming regarding certain illicit excavation & transportation of mineral is going on from the quarry leases in Thogudem village of Palvancha Mandal.

Therefore, all the quarry lease holders in the subject area as shown in above table are hereby directed to immediately stop the quarrying operations (excavation and transportation of mineral) from their respective quarry leases if any and do not operate any further Quarrying Operations in their quarry lease areas until realization of the demand amounts and necessary clearance from this office on submission of statutory clearances.If failure necessary action will be initiated as per TSMC Rules, 1966.

Yours faithfully,

  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of kind information.

Copy submitted to the District Collector, Bhadradi Kothagudem for favour of kind information

Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Kothagudem for favour of kind information and necessary action in the matter

Copy to the Tahsildar, Palvoncha mandal and Station House Officer, Palvoncha PS of Bhadradi Kothagudem District for information with a request to keep strict vigil over the above said quarry lease areas to curb illicit quarrying and transportation of mineral.

**GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES AND GEOLOGY**

From  
Sri K. Jai Singh, M.Sc.,  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem District.

To  
1.The Tahsildar,  
Palvancha Mandal,  
Bhadradi Kothagudem District.  
2.The Station House Officer  
Palvancha P.S.  
Bhadradi Kothagudem District

**Lr. No: 2040/GC/2017 , Dated: 09.02.2023.**

Sub:- Mines & Quarries - Quarry leases for Stone & Metal located in Thogudem Village, Palvancha Mandal, Bhadradi Kothagudem District held by various lease holders - Detected excavation of excess mineral quantity within & outside the leased area and evasion of Seigniorage fee - Demand notices issued - Demand amounts not paid within the stipulated time - Stopped the issuing of dispatch permits -some allegations / complaints coming about certain illicit quarrying and transportation of mineral going on from Thogudem quarry leases - Instructions issued to all the quarry lease holders for stoppage of quarrying operations immediately-Request to keep strict vigil over the said quarry lease areas to curb illicit quarrying and transportation of mineral and submit action taken report- Reg.

- Ref: 1) This office (09) demand notices issued to the concerned quarry lease holders in Thogudem village, Palvancha mandal.
- 2) This office Notice No: 5577/Q/2009, Dated:03.02.2023 addressed to all the quarry lease holders in Thogudem village, Palvancha mandal.

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I invite kind attention to the subject and references cited, and it is to inform that in the ref 1<sup>st</sup> cited, this office has issued demand notices to the (09) quarry lease holders of Thogudem village of Palvancha mandal as mentioned below for the excavation of excess mineral quantity more than the permitted quantity within the quarry leased area and for excavation in outside the leased area by encroachment and hence directed them to pay the normal seigniorage fee along with (05/10) times penalty as per Rule 34 and 26(2) & 26(3)(ii) of Telangana State Minor Mineral Concession (TSMMC) Rules'1966, if failure necessary action will be initiated as per Rules in force.

The details are given below:

Sl. No	Name of the Lessee	Mineral	Location & Extent in Ha	Demand Notice No.& Date
1.	Smt.Ch. Nagamma	Stone & Metal	42 & 43, Thogudem (v), Palvancha (M) Ext: 4.000 Ha	5577/Q/2009, Dated: 24.06.2022
2.	Smt Ch. Nagamma	Stone & Metal	42 & 43, Thogudem (v), Palvancha (M) Ext: 1.000 Ha	5306/Q/2009, Dated: 24.06.2022
3.	Sri Lunavath Kishan	Stone & Metal	29, 30, Thogudem (v), Palvancha (M) Ext: 6.330 Ha	2242/Q/2015, dt: 21.06.2022
4.	Sri.Vage Venkateswar Rao	Stone & Metal	20, Thogudem (v), Palvancha (M) Ext: 2.023 Ha	1575/Q/2012, Dated: 10.08.2022
5.	Sri.Banoth Ramaiah	Stone & Metal	12 & 14, Thogudem (v), Palvancha (M) Ext: 5.058 Ha	236/Q/2014, Dated: 10.08.2022
6.	Sri.Boda Chittibabu	Stone & Metal	20/A, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	1005/Q/2004, Dated: 10.08.2022
7.	Sri.Settipalli Narsimha Rao	Stone & Metal	12, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	1105/Q/2011, Dated: 10.08.2022

8.	Sri.Sode Satish	Stone & Metal	22, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	90/Q/2007, Dated: 10.08.2022
9.	Sri. Islavath Raju	Stone & Metal	27 & 28, Thogudem (v), Palvancha (M) Ext: 2.000 Ha	2291/Q/2005, Dated: 21.06.2022

But as per record, so far the concerned Quarry lease holders are not paid the demand amount within the stipulated time and also not submitted certain statutory clearances as required as per TSMC Rules'1966. Hence this office has stopped the issuing of dispatch permits to the concerned quarry lease holders for excavation & transportation of mineral from their respective quarry leases until clearance from this office.

In this regard it is to inform that some allegations/complaints are coming regarding certain illicit excavation & transportation of mineral is going on from the quarry leases in Thogudem village of Palvancha Mandal.

As such vide ref 2<sup>nd</sup> cited, this office has issued notice to all the quarry lease holders in the subject area with a directions to immediately stop the quarrying operations (excavation and transportation of mineral) from their respective quarry leases if any and do not operate any further Quarrying Operations in their quarry lease areas until realization of the demand amounts and necessary clearance from this office on submission of statutory clearances. If failure necessary action will be initiated as per TSMC Rules, 1966.

Therefore, I request the Tahsildar, Palvancha mandal and Station House Officer, Palvancha PS, Bhadradi Kothagudem District to keep constant strict vigil over the said quarry lease areas as shown in above table to curb the illegal quarrying and transportation of mineral and submit action taken report from time to time, so as to submit the compliance report to the Director of Mines & Geology, Hyderabad for taking further necessary action in the matter.

Yours faithfully,

Encl: As above

  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of kind information.

Copy submitted to the District Collector, Bhadradi Kothagudem for favour of kind information

Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of kind information

Copy submitted to the Superintendent of Police, Bhadradi Kothagudem District for favour of kind information

Copy submitted to the Revenue Divisional Officer, Kothagudem for favour of kind information and necessary action in the matter

**GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES AND GEOLOGY**

From  
Sri K. Jai Singh, M.Sc.,  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem District.

To  
The Asst.Divisional Engineer,  
TSNPDCL, Palvoncha,  
Bhadradi Kothagudem District.

**Lr. No: 2040/GC/2017 , Dated: 10.02.2023.**

Sub:-Mines & Quarries – Inspection of Quarry Leases and Stone Crusher Units located in Thogudem Village, Palvancha Mandal, Bhadradi Kothagudem District – Detected Evasion of Seigniorage fee -Demand Notices Issued to the concerned Quarry lease and Stone Crusher Unit holders - Non-Payment of Penalty Amount – Disconnection of Power Supply- Request-Reg.

- Ref: 1) This office (09) demand notices issued to the concerned quarry lease holders in Thogudem village, Palvancha mandal.  
2) This office (06) demand notices issued to the concerned Stone Crusher Unit holders in Thogudem village, Palvancha mandal.

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I invite kind attention to the subject and references cited, and it is to inform that the technical staff of office of the Asst. Director of Mines & Geology, Bhadradi Kothagudem have inspected the (09) Quarry leases & (06) Stone Crusher units located in various Survey numbers of Thogudem village, Palvoncha Mandal and detected evasion of Seigniorage fee. Hence, this office has issued Show Cause Notices followed by Demand Notices to the concerned Quarry Lease & Stone crusher unit holders as per Telangana State Minor Mineral Concession Rules 1966 with a direction to pay the amounts as mentioned in the notices within (07) days from the date of receipt of this office notice. The details of Quarry leases and Stone Crusher units are given below.

**I) Quarry leases :**

Sl. No	Name of the Quarry Lessee	Location & Extent in Ha	Demand Notice No.& Date
1.	Smt.Ch. Nagamma	42 & 43, Thogudem (v), Palvancha (M) Ext: 4.000 Ha	5577/Q/2009,Dt:24.06.2022
2.	Smt Ch. Nagamma	42 & 43, Thogudem (v), Palvancha (M) Ext: 1.000 Ha	5306/Q/2009,Dt:24.06.2022
3.	Sri Lunavath Kishan	29, 30, Thogudem (v), Palvancha (M) Ext: 6.330 Ha	2242/Q/2015,Dt:21.06.2022
4.	Sri.Vage Venkateswar Rao	20, Thogudem (v), Palvancha (M) Ext: 2.023 Ha	1575/Q/2012,Dt: 10.08.2022
5.	Sri.Banoth Ramaiah	12 & 14, Thogudem (v), Palvancha (M) Ext: 5.058 Ha	236/Q/2014,Dt: 10.08.2022
6.	Sri.Boda Chittibabu	20/A, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	1005/Q/2004,Dt: 10.08.2022
7.	Sri.Settipalli Narsimha Rao	12, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	1105/Q/2011,Dt: 10.08.2022
8.	Sri.Sode Satish	22, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	90/Q/2007,Dt: 10.08.2022
9.	Sri. Islavath Raju	27 & 28, Thogudem (v), Palvancha (M) Ext: 2.000 Ha	2291/Q/2005,Dt: 21.06.2022

**II) Stone Crusher Units:**

Sl. No.	Name of the Stone Crushers	Location details	Remarks
1	M/s R.K. Crushers	Sy.No. 32, 33,Thogudem (V), Palvancha (M)	Raw Material Procuring from above Quarry leases
2	M/s Bhavani Metals	Sy.No. 19,Thogudem (V), Palvancha (M)	
3	M/s Kanaka Durga Stone Crushers	Sy.No. 34,35,36,37, Thogudem (V), Palvancha (M)	
4	M/s Venkateswara Stone Industries	Sy.No. 41,Thogudem (V), Palvancha (M)	
5	M/s TCMM Engineers & Erectors	Sy.No. 17/A,Thogudem (V), Palvancha (M)	
6	M/s Sai Ganesh Metals	Sy.No. 36,Thogudem (V), Palvancha (M)	

In this regard, it is to inform that as per record so far the above Quarry lease holders (Table-I) and Stone Crusher Unit holders (Table-II) have not paid the demanded penalty amounts. Further it is to inform that the above said Quarry lease holders are supplying the raw materials from their Quarry leases to the Stone Crushers as mentioned above.

In view of the above, I request the Asst.Divisional Engineer,TSNPDCL, Palvoncha to disconnect the power supply to the above stone crushers (Table-II) of Thogudem Village, Palvancha Mandal, Bhadradi Kothagudem District until further orders from this office to control Mineral Revenue leakage to the Government exchequer.

Your inter departmental co-operation is highly solicited.

Yours faithfully,

Encl: As above

  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem

Copy submitted to:

The Director of Mines and Geology, Hyderabad for favour of kind information.

The District Collector, Bhadradi Kothagudem for favour of kind information.

The Dy. Director of Mines and Geology, Warangal for favour of kind information

The Superintending Engineer, NPDCL, Bhadradi Kothagudem for favour of information and necessary action.

Copy to the Tahsildar, Palvoncha Mandal with a request to stop Stone Crushing Operations of the above said Stone Crushers.

Copy to the Asst.Engineer, (Electrical) Palvoncha Mandal with a request to disconnect the power supply to the above said Stone Crushers.

**GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES AND GEOLOGY**

From  
Sri K. Jai Singh, M.Sc.,  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem District.

To  
The Asst.Divisional Engineer,  
TSNPDCL, Palvoncha,  
Bhadradi Kothagudem District.

**Lr. No: 2040/GC/2017 , Dated: 25.03.2023.**

Sub:-Mines & Quarries – Inspection of Quarry Leases and Stone Crusher Units located in Thogudem Village, Palvancha Mandal, Bhadradi Kothagudem District – Detected Evasion of Seigniorage fee -Demand Notices Issued to the concerned Quarry lease and Stone Crusher Unit holders - Non-Payment of Penalty Amount – Requested for disconnection of Power Supply- O.A. 12/2023 filed before the Hon'ble National Green Tribunal, Chennai – Reminder - Request- Reg.

- Ref: 1) This office (09) demand notices issued to the concerned quarry lease holders in Thogudem village, Palvancha mandal.  
2) This office (06) demand notices issued to the concerned Stone Crusher Unit holders in Thogudem village, Palvancha mandal.  
3) This office Lr.No. 2040/GC/2017, dt: 10.02.2023 addressed to the Asst.Divisional Engineer, TSNPDCL, Palvoncha, Bhadradi Kothagudem  
4) O.A. No. 12/2023 (S2) filed by K. Ramesh babu before the Hon'ble National Green Tribunal, Chennai

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I invite kind attention to the subject and references cited, and it is to inform that the technical staff of office of the Asst.Director of Mines & Geology, Bhadradi Kothagudem have inspected the (09) Quarry leases & (06) Stone Crusher units located in various Survey numbers of Thogudem village, Palvoncha Mandal and detected evasion of Seigniorage fee. Hence, this office has issued Show Cause Notices followed by Demand Notices to the concerned Quarry Lease & Stone crusher unit holders as per Telangana State Minor Mineral Concession Rules 1966 with a direction to pay the amounts as mentioned in the notices within (07) days from the date of receipt of this office notice. The details of Quarry leases and Stone Crusher units are given below.

**I) Quarry leases :**

Sl. No	Name of the Quarry Lessee	Location & Extent in Ha	Demand Notice No.& Date
1.	Smt.Ch. Nagamma	42 & 43, Thogudem (v), Palvancha (M) Ext: 4.000 Ha	5577/Q/2009,Dt:24.06.2022
2.	Smt Ch. Nagamma	42 & 43, Thogudem (v), Palvancha (M) Ext: 1.000 Ha	5306/Q/2009,Dt:24.06.2022
3.	Sri Lunavath Kishan	29, 30, Thogudem (v), Palvancha (M) Ext: 6.330 Ha	2242/Q/2015,Dt:21.06.2022
4.	Sri.Vage Venkateswar Rao	20, Thogudem (v), Palvancha (M) Ext: 2.023 Ha	1575/Q/2012,Dt: 10.08.2022
5.	Sri.Banoth Ramaiah	12 & 14, Thogudem (v), Palvancha (M) Ext: 5.058 Ha	236/Q/2014,Dt: 10.08.2022
6.	Sri.Boda Chittibabu	20/A, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	1005/Q/2004,Dt: 10.08.2022
7.	Sri.Settipalli Narsimha Rao	12, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	1105/Q/2011,Dt: 10.08.2022
8.	Sri.Sode Satish	22, Thogudem (v), Palvancha (M) Ext: 1.00 Ha	90/Q/2007,Dt: 10.08.2022

9.	Sri. Islavath Raju	27 & 28, Thogudem (v), Palvancha (M) Ext: 2.000 Ha	2291/Q/2005,Dt: 21.06.2022
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## II) Stone Crusher Units:

Sl. No.	Name of the Stone Crushers	Location details	Remarks
1	M/s R.K. Crushers	Sy.No. 32, 33, Thogudem (V), Palvancha (M)	Raw Material Procuring from above Quarry leases
2	M/s Bhavani Metals	Sy.No. 19, Thogudem (V), Palvancha (M)	
3	M/s Kanaka Durga Stone Crushers	Sy.No. 34,35,36,37, Thogudem (V), Palvancha (M)	
4	M/s Venkateswara Stone Industries	Sy.No. 41, Thogudem (V), Palvancha (M)	
5	M/s TCMM Engineers & Erectors	Sy.No. 17/A, Thogudem (V), Palvancha (M)	
6	M/s Sai Ganesh Metals	Sy.No. 36, Thogudem (V), Palvancha (M)	

As per record so far the above Quarry lease holders (Table-I) and Stone Crusher Unit holders (Table-II) have not paid the demanded penalty amounts. But as per the reliable information, above said Quarry lease holders are supplying the raw material (mineral) from their Quarry leases to the above Stone Crushers without permission.

Hence. This office vide reference 3<sup>rd</sup> cited, has requested the Asst. Divisional Engineer, TSNPDCL, Palvoncha to disconnect the power supply to the above stone crushers (Table-II) of Thogudem Village, Palvancha Mandal, Bhadradi Kothagudem, until further orders from this office to control Mineral Revenue leakage to the Government exchequer.

Further, it is inform that vide reference 4<sup>th</sup> cited, O.A No.12 of 2022 was filed before the Hon'ble NGT, Chennai by Sri.K.Ramesh Babu regarding the praying for action on Private Respondents for conducting illegal stone quarry mining and stone crushing activities at Thogudem village, Palvoncha Mandal of Bhadradi Kothagudem District in Telangana without Environment Clearance and CFO etc.

In view of the above, I once again request the Asst. Divisional Engineer, TSNPDCL, Palvoncha to immediately disconnect the power supply to the above stone crushers (Table-II) of Thogudem Village, Palvancha Mandal, Bhadradi Kothagudem District until further orders from this office, so as to control Mineral Revenue leakage to the Government exchequer and also to avoid further legal complications in the matter.

Your inter departmental co-operation is highly solicited.

Yours faithfully,

Encl: As above

Asst. Director of Mines & Geology,  
Bhadradi Kothagudem

Copy submitted to:

The Director of Mines and Geology, Hyderabad for favour of kind information.

The District Collector, Bhadradi Kothagudem for favour of kind information.

The Dy. Director of Mines and Geology, Warangal for favour of kind information

The Superintending Engineer, NPDCL, Bhadradi Kothagudem for favour of information and necessary action.

Copy to the Tahsildar, Palvoncha Mandal with a request to stop Stone Crushing Operations of the above said Stone Crushers.

Copy to the Asst.Engineer, (Electrical) Palvoncha Mandal with a request to disconnect the power supply to the above said Stone Crushers.

**GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES AND GEOLOGY**

From  
Sri K. Jai Singh, M.Sc.,  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem District.

To  
All the stone crusher unit holders,  
in Thogudem Village,  
Palvancha Mandal,  
Bhadradi Kothagudem District.

**Notice No: 2040/GC/2017 Dated: 10.03.2023.**

Sub:- Mines & Quarries – (06) Stone crusher units located in Thogudem Village, Palvancha Mandal, Bhadradi Kothagudem District– Demand notices issued for Non- submission of documentary evidence in token of having paid seig. Fee for available mineral stocks (stone aggregates) at their crusher site – Demand amount not paid within the stipulated time – Directed to immediately to stop the stone crushing operations and further do not operate the stone crushers – Reg.

Ref: This office (06) demand notices issued to the concerned stone crusher unit holder in Thogudem village of Palvancha Mandal.

\*\*\*\*

Adverting to the subject and reference cited, and it is to inform that this office has issued demand notices to the (06) stone crusher unit holders in Thogudem village of Palvancha mandal as shown below for non-submission of documentary evidences in token of having paid Seig.fee for the mineral stocks (stone aggregates) available at their crusher sites duly directed them to pay the normal seigniorage fee along with (05) times penalty as per Rule 26 under sub-rule (3) (ii) of Telangana State Minor Mineral Concession Rules, 1966, if failure necessary action will be initiated as per Rules in force.

The details are given below:.

Sl. No	Name of the stone crusher unit holder	Mineral	Location	Demand Notice No.& Date
1.	M/s RK Crushers	Stone & Metal	Thogudem (V), Palvancha (M)	1256/MDR-KTDM/2020, Dated: 10.08.2022
2.	M/s Kanaka Durga Stone Crusher	Stone & Metal	Thogudem (V), Palvancha (M)	1308/MDR/2017, Dated: 10.08.2022
3.	M/s Venkateswara Stone Industries	Stone & Metal	Thogudem (V), Palvancha (M)	724/MDR/2013, Dated: 10.08.2022
4.	M/s TCMM Engineers & Erectors	Stone & Metal	Thogudem (V), Palvancha (M)	1686/MDL/2016, Dated: 10.08.2022
5.	Sai Ganesh Metals	Stone & Metal	Thogudem (V), Palvancha (M)	1436/MDL/2016, Dated: 11.08.2022
6.	M/s Bhavani Metals	Stone & Metal	Thogudem (V), Palvancha (M)	3708/MDR-KTDM/2017, dt: 11.08.2022

But as per record, so far the said stone crusher unit holders are not paid the demand amount even after completion of stipulated time.

Therefore, all the stone crusher unit holders as shown in above table are hereby directed to immediately stop the stone crushing operations at their respective stone crusher and further do not operate their stone crushers until realization of the demand amount and necessary clearance from this office. If failure necessary action will be initiated as per TSMMC Rules, 1966.

Yours faithfully,

  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of kind information.

Copy submitted to the District Collector, Bhadradi Kothagudem for favour of kind information

Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Kothagudem for favour of kind information and necessary action in the matter

Copy to the Tahsildar, Palvoncha mandal and Station House Officer, Palvoncha PS of Bhadradi Kothagudem District for information with a request to keep strict vigil over the above (06) stone crushing units not to operate and not to transport the mineral from their respective stone crusher.

**GOVERNMENT OF TELANGANA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES & GEOLOGY, WARANGAL**

**Show Cause Notice No.236/QL-2/KMM/2014**

**Dt: 24-03-2023**

Sub: - Mines and Quarries – Quarry Lease for Building Stone & Road Metal and Gravel over an extent of 5.058 Hectares in Sy.No.12 & 14 of Thogudem (Vg) Palvoncha (M) Badradri Kothagudem District held by Sri. Banoth Ramaiah – Show Cause Notice – Issued – Reg.

Ref: - 1. This office Procs.No.236/QL/2014 Dt: 01-05-2015.  
2. Procs No.236/Q/2014 Dt: 07-05-2015 of the ADM&G, Kothagudem.  
3. Lr.No.236/Q/2014 Dt: 08-02-2023 of ADM&G, Badradri Kothagudem.

\* \* \*

Sri. Banoth Ramaiah was granted a quarry lease for Building Stone & Road Metal and Gravel over an extent of 5.058 Hectares in Sy.No.12 & 14 of Thogudem (Vg) Palvoncha (M) Badradri Kothagudem District for a period of 10 years through the Procs 1<sup>st</sup> cited. The quarry lease deed was executed on 07-05-2015 and work orders were issued through the reference 2<sup>nd</sup> cited and quarry lease for un-expired upto 06-05-2025.

In the reference 3<sup>rd</sup> cited, the Asst. Director of Mines & Geology, Badradri Kothagudem has reported that the lessee has committed the certain breaches for non-compliance of statutory clearances i.e EC, CFE & CFO and non-payment of mineral revenue dues (demand amount) as per demand notice issued by him and requested the undersigned to take necessary action for determination of quarry lease held by Sri. Banoth Ramaiah.

Further, the Asst. Director of Mines & Geology, Badradri Kothagudem has informed that the Director of Mines & Geology, Hyderabad vide Memo No.6394/P/2014-1 Dt: 29-6-2015 has directed to insist the mining/ quarry lease holders to immediately file applications before the Ministry of Environmental & Forests for obtaining EC. The Hon'ble National Green Tribunal (NGT), New Delhi pronounced the judgment and issued orders that EC under the Environment through 1986 for existing mining leases even less than 5 hecets is must in accordance with law. Accordingly, he has addressed a letter to Sri Banoth Ramaiah with a request to file applications before the Ministry of Environmental Forests department and obtain Environmental clearance and submit the same to this office. But as per this office records, Sri Banoth Ramaiah has not submitted the Environmental Clearance, Consent for Establishment and Consent for Operation.

Further, the Director of Mines & Geology, Hyderabad vide Memo.No.1415897/LS/2022, dt. 13.04.2022 while forwarding the copy of the letter of the Member Secretary of Telangana State Pollution Control Board, Hyderabad with regard to cancellation of Mining / Quarry Lease of the existing quarries and mines operating without obtaining Environmental Clearance, Consent for Establishment & Consent for Operations and directed all the Deputy Director of Mines & Geology and the Asst. Director of Mines & Geology in the State to take necessary action in the matter. Accordingly, he has addressed letters to on 25-04-2022 and 12-9-2022 to Sri Banoth Ramaiah with a direction to submit the Environmental Clearance, Consent for

Establishment & Consent for Operations in respect of quarry lease in the subject area within 30 days, failing which action will be initiated as per rules in force.

Further, the Asst. Director of Mines & Geology, Badradri Kothagudem has informed that the Director of Mines & Geology, Hyderabad vide Memo No.1718689/Vg/2022-2, Dt: 03.12.2022 has directed to take necessary action against the quarry lease holders who are not having EC, CFE and CFO as per TSMMC rules, 1966.

As such, the Asst. Director of Mines & Geology, Badradri Kothagudem has once again addressed a letter on 02-01-2023 to Sri Banoth Ramaiah for submission of Approved quarry plan, Environmental clearance, CFE and CFO. But so far he has not received required documents from the lease holder and thus liable for cancellation of the lease in accordance with orders of the Hon'ble Supreme Court dated. 27.03.2012 in I.A.No.12-13 of 2011 in SLP (CP) NO.19628 - 19629 of 2009 in the matter of Deepak Kumar etc., State of Haryana and others.

Further, it is submitted that as per DGPS/ ETS survey reports, he has issued demand notice No.236/Q/2014 Dt: 10-08-2022 to Sri Banoth Ramaiah for excavation of mineral beyond the permitted quantity within the quarry leased area and the quantity excavated outside the leased area as per Rule 34 and 26(2) & 26(3)(ii) respectively of TSMMC Rules'1966 and directed the lessee to pay Normal seig.fee along with (05/10) times penalty within (07) days from the date of receipt of the notice. But as per record, so far the lessee neither filed appeal / revision application nor paid the demand amount as per demand notice. Hence the quarry lease is liable for determination under TSMMC Rules, 1966.

In the circumstances stated above, Sri. Banoth Ramaiah is hereby directed to show cause within 15 (Fifteen) days from the date of its receipt of the notice as to why action should not be taken for determination of quarry lease under of 31 (XVI) of TSMMC Rules, 1966.

**Sd/- P. Madhusudan Reddy**  
**Deputy Director of Mines & Geology,**  
**Warangal Region:: Warangal**

To  
Sri. Banoth Ramaiah  
R/o H.No: 2-5/2, V.Venkatayapalem (Vg)  
Khammam Urban (M)  
Khammam District – **BY RPAD** (Through the ADM&G, Badradri Kothagudem may be requested to service the SCN and submit acknowledgement to this office)

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.  
Copy to the Asst. Director of Mines & Geology, Badradri Kothagudem for information.

// ATTESTED //



**Mineral Revenue Officer**

**GOVERNMENT OF TELANGANA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES & GEOLOGY, WARANGAL**

**Show Cause Notice No.1575/QL-2/KMM/2012**

**Dt: 24-03-2023**

Sub: - Mines and Quarries – Quarry Lease for Building Stone & Road Metal over an extent of 2.023 Hectares in Sy.No.20 of Thogudem (Vg) Palvoncha (M) Badradri Kothagudem District held by Sri. Vage Venkateshwar Rao – Show Cause Notice – Issued – Reg.

Ref: - 1. This office Procgs.No.1575/Q4/2012/Camp at KTDM Dt: 23-06-2015.  
 2. Procgs No.1575/Q/2012 Dt: 19-08-2015 of the ADM&G, Kothagudem.  
 3. Lr.No.1575/Q/2012 Dt: 08-02-2023 of ADM&G, Badradri Kothagudem.

\* \* \*

Sri. Vage Venkateshwar Rao was granted a quarry lease for Building Stone & Road Metal over an extent of 2.023 Hectares in Sy.No.20 of Thogudem (Vg) Palvoncha (M) Badradri Kothagudem District for a period of 10 years through the Procgs 1<sup>st</sup> cited. The quarry lease deed was executed on 19-08-2015 and work orders were issued through the reference 2<sup>nd</sup> cited and quarry lease for un-expired upto 18-08-2025.

In the reference 3<sup>rd</sup> cited, the Asst. Director of Mines & Geology, Badradri Kothagudem has reported that the lessee has committed the certain breaches for non-compliance of statutory clearances i.e, EC, CFE & CFO and non-payment of mineral revenue dues (demand amount) as per demand notice issued by him and requested the undersigned to take necessary action for determination of quarry lease held by Sri. Vage Venkateshwar Rao.

Further, the Asst. Director of Mines & Geology, Badradri Kothagudem has informed that the Director of Mines & Geology, Hyderabad vide Memo No.6394/P/2014-1 Dt: 29-6-2015 has directed to insist the mining/ quarry lease holders to immediately file applications before the Ministry of Environmental & Forests for obtaining EC. The Hon'ble National Green Tribunal (NGT), New Delhi pronounced the judgment and issued orders that EC under the Environment through 1986 for existing mining leases even less than 5 hecets is must in accordance with law. Accordingly, he has addressed a letter to Sri. Vage Venkateshwar Rao with a request to file applications before the Ministry of Environmental Forests department and obtain Environmental clearance and submit the same to this office. But as per this office records, Sri. Vage Venkateshwar Rao has not submitted the Environmental Clearance, Consent for Establishment and Consent for Operation.

Further, the Director of Mines & Geology, Hyderabad vide Memo.No.1415897/LS/2022, dt. 13.04.2022 while forwarding the copy of the letter of the Member Secretary of Telangana State Pollution Control Board, Hyderabad with regard to cancellation of Mining / Quarry Lease of the existing quarries and mines operating without obtaining Environmental Clearance, Consent for Establishment & Consent for Operations and directed all the Deputy Director of Mines & Geology and the Asst. Director of Mines & Geology in the State to take necessary action in the matter. Accordingly, he has addressed letters to on 25-04-2022 and 12-9-2022 to Sri. Vage Venkateshwar Rao with a direction to submit the Environmental Clearance, Consent

for Establishment & Consent for Operations in respect of quarry lease in the subject area within 30 days, failing which action will be initiated as per rules in force.

Further, the Asst. Director of Mines & Geology, Badradri Kothagudem has informed that the Director of Mines & Geology, Hyderabad vide Memo No.1718689/Vg/2022-2, Dt: 03.12.2022 has directed to take necessary action against the quarry lease holders who are not having EC, CFE and CFO as per TSMMC rules, 1966.

As such, the Asst. Director of Mines & Geology, Badradri Kothagudem has once again addressed a letter on 02-01-2023 to Sri. Vage Venkateshwar Rao for submission of Approved quarry plan, Environmental clearance, CFE and CFO. But so far he has not received required documents from the lease holder and thus liable for cancellation of the lease in accordance with orders of the Hon'ble Supreme Court dated. 27.03.2012 in I.A.No.12-13 of 2011 in SLP (CP) NO.19628 -19629 of 2009 in the matter of Deepak Kumar etc., State of Haryana and others.

Further, it is submitted that as per DGPS / ETS survey reports, he has issued demand notice No.1575/Q/2012 Dt: 10-08-2022 to Sri. Vage Venkateshwar Rao for excavation of mineral beyond the permitted quantity within the quarry leased area and the quantity excavated outside the leased area as per Rule 34 and 26(2) & 26(3)(ii) respectively of TSMMC Rules'1966 and directed the lessee to pay Normal seig.fee along with (05/10) times penalty within (07) days from the date of receipt of the notice. But as per record, so far the lessee neither filed appeal / revision application nor paid the demand amount as per demand notice. Hence the quarry lease is liable for determination under TSMMC Rules, 1966.

In the circumstances stated above, Sri. Vage Venkateshwar Rao is hereby directed to show cause within 15 (Fifteen) days from the date of its receipt of the notice as to why action should not be taken for determination of quarry lease under of 31 (XVI) of TSMMC Rules, 1966.

**Sd/- P. Madhusudan Reddy**  
**Deputy Director of Mines & Geology,**  
**Warangal Region:: Warangal**

To  
Sri. Vage Venkateshwar Rao  
S/o Chinnabi  
R/o Peraigudem (Vg)  
Dummugudem (M)  
Khammam District – **BY RPAD** (Through the ADM&G, Badradri Kothagudem may be requested to service the SCN and submit acknowledgement to this office)

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.  
Copy to the Asst. Director of Mines & Geology, Badradri Kothagudem for information.

// ATTESTED //



**Mineral Revenue Officer**

//By RPAD//

**GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES & GEOLOGY**

From,  
Sri K. Jai Singh, M.Sc,  
Asst. Director of Mines & Geology,  
Bhadradi Kothagudem

To,  
The Deputy Director,  
Mines & Geology,  
Warangal.

**Letter No. 2291/Q/2005, Dated: 25.03.2023**

Sir,

Sub: Mines & Quarries – Quarry lease for Stone & Metal over an extent of 0.800 Hect in Sy. No. 46 of Thogudem Village, Palvancha Mandal, Bhadradi Kothagudem District held by Sri Islavath Raju for a period from 23.02.2006 to 22.02.2016 – DGPS and ETS survey conducted by M/s. Chaitanya Geo- Surveys - DGPS maps approved – Detection of excavation & transportation of excess mineral quantity and Encroachment to outside the leased area and evasion of Seigniorage fee – Demand notice issued – Non- payment of Demand – Recovery of Mineral Revenue dues under Revenue Recovery Act- 1864 from **Sri Islavath Raju** – Request to issue of necessary certificate under Revenue Recovery Act - Reg.

- Ref: 1. Procs.No. 5795/Q3/1994, dt: 12.01.1996 of the Dy. Director of Mines and Geology, Warangal  
2. This office Procs No. 4369/Q/1992, dated 23.02.1996  
3. Procs.No. 5795/Q3/1994, dt: 12.09.2006 of the Dy. Director of Mines and Geology, Warangal  
4. This office Procs No. 913/Q/2005 dated 06.10.2006  
5. Proceedings No. 229/Q/2010/DDM&G, dt: 08.02.2010 of the Dy. Director of Mines & Geology, Warangal  
6. This office Proceedings No 229/Q/2010, Dt: 09.02.2010  
7. This office Show cause Notice No: 2291/Q/2005, dt: 16.05.2022 addressed to Sri Islavath Raju  
8. This office Demand Notice No. 2291/Q/2005, dt: 21.06.2022 addressed to Sri Islavath Raju.

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I invite kind attention to the subject and references cited, and submit that in the reference 1<sup>st</sup> cited, originally this quarry lease was granted in favour of Sri Maloth Badya for Stone & Metal over an extent of 0.800 hectare in Sy.No. 46 of Thogudem Village, Palvancha Mandal, Khammam district for a period of 10 years. Accordingly, the Quarry lease deed was executed and the Asst. Director of Mines & Geology, Kothagudem vide reference 2<sup>nd</sup> cited, has issued work order for commencement of quarry operations. The said lease was in force upto 22.02.2006.

Further, the lease was renewed for a further period of 10 years w.e.f from 23.02.2006 to 22.02.2016 by the Dy. Director of Mines & Geology, Warangal vide reference 3<sup>rd</sup> cited and the renewal lease deed was executed by this office vide reference 4<sup>th</sup> cited.

Further, the lessee has applied for transfer of his quarry lease in favour of Sri Islavath Raju and the quarry lease was transferred in favour of the lessee applicant Sri Islavath Raju by Dy. Director of Mines & Geology, Warangal vide reference 5<sup>th</sup> cited.

Through the reference 6<sup>th</sup> cited, the transfer lease deed was executed in this office for the unexpired period of the lease period i.e. up to 22.02.2016 and the lease remains in force up to 22.02.2016 and issued work order in favour of Sri Islavath Raju. Further, the lease holder has filed renewal application on 18.11.2015 and this office has submitted proposals to the the Dy. Director of Mines & Geology, Warangal for renewal of quarry lease.

In this regard, it is submitted that, as per the operational guidelines issued by the Government for conducting of DGPS / ETS surveys by the empanelled agencies, the empanelled agency i.e. M/s. Chaitanya Geo Surveys has conducted DGPS survey of the quarry leased area held by Smt Ch. Nagamma in the subject area on 29.08.2017 and 25.10.2017 and ETS survey on 21.09.2019 & 22.09.2019 and submitted draft ETS maps on 06.04.2022.

As per the ETS survey map, this office vide reference 7<sup>th</sup> cited, has issued show cause notice to Sri Islavath raju with a request to show cause within Fifteen days (15) from date of receipt of this office show cause notice as to why action should not be taken for collection of amount as shown below for the quantity excavated more than the permitted quantity within the quarry leased area and the quantity excavated outside the leased area as per Rule 34 and 26(2) & 26(3)(ii) of TSMMC Rules'1966.

But, the defaulter, Sri Islavath Raju has not submitted any reply even to this office after acknowledged the show cause notice on 20.06.2022

In this regard, this office vide reference 8<sup>th</sup> cited has issued Demand Notice to the lease holder Sri Islavath raju and directed to pay the normal seig.fee along with (05/10) times penalty as shown below for the quantity excavated more than the permitted quantity within the quarry leased area and the quantity excavated outside the leased area as per Rule 34 and 26(2) & 26(3)(ii) of TSMMC Rules'1966 and submit original challans to this office within 07 days from the date of receipt of this notice, otherwise action will be initiated to recover the amounts under provisions contained in RR Act under copy to the Tahsildar, Palvancha with a request to serve the demand notice to the defaulter . Further the said Demand notice was served by this office to the defaulter but even after the receipt of the acknowledgement. But the lease holder is failed to pay the Demand amount within the stipulated period even after receipt of the demand notice.

The details are given below:

Sl. No	Quantification area	Total Quantity (in cbm)	Rate of S.fee per cbm	Normal Seig. Fee in Rs.	Penalty (5/10) times	Total penalty ( in Rs)
1	Within the leased area (Excess Qty – Stone & Metal )	181936.3	75/-	1,36,45,222.5	6,82,26,112.5 (05 times)	8,18,71,335
2	Outside the leased area (Stone & Metal)	59737.80	75/-	44,80,335	4,48,03,350 (10 times)	4,92,83,685
	<b>TOTAL</b>	<b>241,674.1</b>		<b>1,81,25,557.5</b>	<b>1,130,29,462.5</b>	<b>13,11,55,020</b>

Hence the amounts are to be recovered under Revenue Recovery Act,1864 under section 25 of MMDR Act, 1957 as arrears of Land Revenue.

In view of the above, I request the Deputy Director of Mines & Geology, Warangal to issue necessary certificate under Revenue Recovery Act 1864 for Recovery of Rs. **1,81,25,557.5/-** towards Normal Seigniorage fee and Rs. **1,130,29,462.5/-** towards (05/10) times penalty totaling an amount of Rs. **13,11,55,020/-** from **Sri Islavath Raju**, S/o Somla, R/o H.No. 14-1-54, Govt Hospital Road, Palvancha Mandal, Bhadradi Kothagudem district.

Yours faithfully

Encl: Demand notice

  
Asst Director of Mines & Geology,  
Bhadradi Kothagudem

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of kind information.  
Copy submitted to the District Collector & Magistrate, Bhadradi Kothagudem for favour of kind information.

Copy to the Tahsildar, Palvancha Mandal for information.

Copy to **Sri Islavath Raju**, S/o Somla, R/o H.No. 14-1-54, Govt Hospital Road, Palvancha Mandal, Bhadradi Kothagudem district with a request to pay the demand amounts to avoid further course of action under RR Act, 1864.

**Statement showing the details of Inspections/ Surprise checking's of Quarry Leases in Thogudem village of Palvancha mandal, Bhadradi Kothagudem district and their findings.**

SI. No	Date of Inspection	Name of the Quarry lease inspected	Findings during the inspection
1.	01.08.2022	Boda Chitti babu, Banoth Ramaiah Vage Venkateswar Rao Settipalli Narsimha Rao Sode Satish , Lunvath kishan Ch. Nagamma	Quarry leases are under water logged and not in operation
2	19.08.2022	Lunavath Kishan	Quarry Lease not in operation
3	22.08.2022	Boda Chitti babu	Quarry Lease not in operation, no men and machinery at quarry site
4	02.09.2022	Vage Venkateswar Rao Boda Chitti babu	Quarry Lease not in operation, no men and machinery at quarry site
5	16.11.2022	Banoth Ramaiah	Quarry Lease not in operation, no men and machinery at quarry site
6	28.12.2022	Ch.Nagamma	Quarry Lease not in operation, no men and machinery at quarry site
7	05.01.2023	Banoth Ramaiah	Quarry Lease not in operation, no men and machinery at quarry site
8	19.01.2023	Ch.Nagam ma	Quarry Lease not in operation, no men and machinery at quarry site
9	15.02.2023	All quarry leases	All quarry leases are not in operation except quarry lease held by Boda Chitti babu in which one proclain is noticed involved in leveling of road towards his quarry lease. Hence Imposed penalty for 25,000/- on machinery.
10	23.02.2023	All the quarry leases (Joint inspection with Revenue, Police and Pollution departments)	Quarry Leases not in operation, no men and machinery at quarry site
11	02.03.2023	All the quarry leases (joint inspection with Mines, Revenue, Police)	Quarry Leases not in operation, no men and machinery at quarry site
12	04.03.2023	Vage Venkateswar Rao, Boda Chitti babu, Sode Satish	Quarry Leases not in operation, no men and machinery at quarry site water logged
13	09.03.2023	Vage Venkateswar Rao, Banoth Ramaiah, Boda Chitti babu, Settipalli Narsimha Rao	Quarry Leases not in operation, no men and machinery at quarry site

  
 Asst. Director of Mines & Geology,  
 Bhadradi Kothagudem